

Rep. by Act.....<sup>19</sup>.....of 1988, s. 2 & sch. I

**THE HINDUSTAN TRACTORS LIMITED (ACQUISITION  
AND TRANSFER OF UNDERTAKINGS) AMENDMENT  
ACT, 1980**

No. 50 OF 1980

[3rd December, 1980.]

**An Act to amend the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Act, 1978.**

BE it enacted by Parliament in the Thirty-first Year of the Republic of India as follows:—

Short  
title.

1. This Act may be called the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Amendment Act, 1980.

Amend-  
ment of  
section 5.

2. In section 5 of the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Act, 1978 (hereinafter referred to as the principal Act), in sub-section (2), in clause (b), the following shall be, and shall be deemed always to have been, inserted at the end, namely:—

13 of 1978.

“, but excluding loans advanced, on or after such date, by a bank to the Company to the extent such loans have been utilised by the Company for the re-payment of, or the payment of interest on, secured loans advanced to the Company by a bank at any time before such date”.

Amend-  
ment of  
the Schedule.

3. In the Schedule to the principal Act, in Category III, after the words “Secured loans”, the following shall be, and shall be deemed always to have been, inserted, namely:—

“, including loans advanced, on or after the date of taking over, by a bank to the Company to the extent such loans have been utilised by the Company for the re-payment of, or the payment of interest on, secured loans advanced to the Company by a bank at any time before the date of taking over”.